

ITEM NO.9

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2444/2024

RAMVEER

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

Crl.A. No. 2445/2024 (II)

Date : 17-02-2025 This appeal was called on for hearing today.

For Appellant(s) :

Ms. Shefali Jain, Adv.
Mr. Ali Mushtaq Nawazish, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) :

Dr. Vijendra Singh, AOR
Mr. Krishna, Adv.
Mr. Deepak Goel, Adv.
Mr. Shailesh Sharma, Adv.
Ms. Apurva Mahndiyan, Adv.
Mr. Krishna Pandey, Adv.

Mr. Mehul Sharma, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Nagesh Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Both the respondents are duly represented.

Original records have been received from High court and Trial court. Let the soft copies of the same be provided to Ld. Counsel for both the parties in light of Circular F.no.01/Judl./2025, dated 10.01.2025.

Let the matter be processed for listing before the Hon'ble Court, as per rules.

In the meantime, Counter Affidavit, if any, may be filed.

SUJATA SINGH
Registrar

pm